

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) No. 126 of 2019

IN THE MATTER OF:

K.V. Brahmaji Rao

...Appellant

Versus

Union of India, Ministry of Corporate Affairs

...Respondent

Present:

Attendance not marked

ORDER

24.07.2019 - Let notice be issued on the Respondents by speed post. Requisite along with process fee, if not filed, be filed by 25th July, 2019. If the appellant provides the e-mail address of the respondent, let notice be also issued through e-mail.

Place the case for 'admission' (after notice) before the first Bench on **19th August, 2019 at 2.00 P.M.** on the top of the list.

[Justice S.J. Mukhopadhaya]
Chairperson

[Justice Bansi Lal Bhat]
Member (Judicial)

ss/gc